CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 518/RC/2024

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 26th April, 2025

In the matter of

Regulatory Compliance Application on account of change in name of the transmission licensee from 'Patran Transmission Company Limited' to 'Patran Transmission Company Private Limited'.

And

In the Matter Of:

Patran Transmission Company Limited ('PTCL')

(now known as Patran Transmission Company Pvt. Ltd.), Windsor, 1st Floor, Unit No. 101, Kalina, Santacruz East-400 098, Mumbai, Maharashtra

..... Petitioner

VERSUS

- 1. Central Transmission Utility of India Limited, CTUIL-Planning, 1st Floor, A-wing, Saudamini, Plot No.2, Sector-29, Near IFFCO Chowk Metro Station, Gurgaon-122 001.
- 2. Haryana Power Purchase Centre, Shakti Bhawan, Energy Exchange Room No 446, Top Floor, Sector-6, Panchkula-134109, Haryana.
- 3. Punjab State Power Corporation Limited, Shed No T - 1 -A, Thermal Design, Near 22 No. Phatak, Patiala, Punjab.
- **4.** Himachal Sorang Power Private Limited, D -7, Sector -1, Lane -1, 2nd Floor New Shimla, Shimla -171009, Himachal Pradesh.

5. Adani Power Limited,

3rd Floor, Achalraj, Opposite Mayors Bungalow Law Garden, Ahmedabad -380006, Gujarat

- 6. Jaipur Vidyut Vitran Nigam Limited, Vidyut Bhawan, Janpath Jaipur -302005, Rajasthan.
- 7. Ajmer Vidyut Vitran Nigam Limited, Old Power House, Hathi Bhata, Jaipur Road, Ajmer, Rajasthan.
- 8. Jodhpur Vidyut Vitran Nigam Limited, 400 kV, GSS Building, Ajmer Road, Heerapur, Jodhpur, Rajasthan.
- 9. Lanco Anpara Limited, Plot No 397, Udyog Vihar, Phase -3, Gurgaon -122016, Haryana.
- 10. Power Development Department, Govt. of Jammu & Kashmir, SLDC Building, 1st Floor, Gladani Power House, Narwal, Jammu, Jammu & Kashmir.
- **11. Lanco Green Power Private Limited,** Plot No 397, Udyog Vihar, Phase - III, Gurgaon -122016, Haryana.

12. North Central Railway,

DRM Office, Nawab Yusuf Road, Allahabad, Uttar Pradesh.

- **13. Ad Hydro Power Limited,** Bhilwara Towers, A-12, Sec-1, Noida-201301 Uttar Pradesh.
- **14. Jaiprakash Power Ventures Limited,** A Block, Sector-128, Noida-201304 Uttar Pradesh.
- **15. BSES Yamuna Power Limited,** 2nd Floor, B Block, Shakti Kiran Building, (Near Karkardooma Court) New Delhi.
- **16. BSES Rajdhani Power Limited BSES Bhawan,** 2nd Floor, B Block, Behind Nehru Place Bus Terminal, Nehru Place, New Delhi-110019.
- **17. Tata Power Delhi Distribution Limited,** 33 kV sub-station Building, Hudson Lane, Kingsway Camp, New Delhi-110019.

- **18. New Delhi Municipal Corporation,** Palika Kendra, Sansad Marg, New Delhi-110 001.
- **19. Union Territory of Chandigarh,** Div-11, Opposite Transport Nagar, Industrial Phase-1, Chandigarh.
- **20. Power Grid Corporation of India Limited,** B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016.
- 21. Uttar Pradesh Power Corporation Limited, 14th Floor, Shakti Bhawan, Ext Building, 14, Ashok Marg, Lucknow, Uttar Pradesh.

22. PTC India Limited,

2nd Floor, NBCC Tower, 15, Bhikaji Cama Place, New Delhi-110066.

- 23. Uttaranchal Power Corporation Limited, Urja Bhawan, Kanwali Road, Near Balli Wala Chowk, Dehradun, Uttarakhand.
- 24. Himachal Pradesh State Electricity Board, Vidyut Bhawan, Kumar House Complex, Building No. 11, Shimla, Himachal Pradesh.

25. PFC Consulting Ltd.,

First Floor, "Ürjanidhi", 1, Barakhamba Lane, Connaught Place, New Delhi-110001

...Respondents

<u>ORDER</u>

This Regulatory Compliance application has been filed by the Petitioner Patran Transmission Company Limited (hereinafter referred to as "the licensee") for the change of name of the company from "Patran Transmission Company Limited" to "Patran Transmission Company Private Limited". The Petitioner has made the

following prayers:

"a) Allow the present petition;

b) Take on record the change in name of the transmission licensee/Petitioner from "Patran Transmission Company Limited" to "Patran Transmission Company Private Limited";

c) Direct that necessary endorsement be made on the transmission licensee with regard to change of name of "Patran Transmission Company Limited" to "Patran Transmission Company Private Limited";

d) Pass necessary orders to ensure that no prejudice is caused to the Petitioner on account of the above name change; and

e) Pass any such further/other orders that this Commission may deem fit in the interest of equity and justice."

2. The Petitioner is a transmission licensee under Section 12 of the Electricity Act, 2003 (hereinafter referred to as 'the Act') and holds two Inter-State Transmission Licences granted by this Commission under Section 14 of the Act viz.:

S. No.	License No.	Granted vide Order dated	For the Inter-State Transmission Project
1.	26/Transmission/2014/ CERC	14.07.2014 [Petition No. 321/TL/2013]	"Establishing and operation of the transmission system for Patran 400 kV sub-station" through TBCB Mode
2.	89/Transmission/2023/ CERC	13.06.2023 [Petition No. 103/TL/2023]	Augmentation of transformation capacity by 1x500 MVA, 400/220 ICT (3 rd) at 400/220 kV Patran (GIS) sub-station on the Regulated Tariff Mechanism (RTM) mode

3. The Petitioner has submitted that the name of the company has been changed from "Patran Transmission Company Limited" to "Patran Transmission Company Private Limited". The Petitioner had filed an application under Section 14(1) of the Companies Act, 2013, read with Rule 41 of the Companies (Incorporation) Rules, 2014, before the Regional Director (WR), Ministry of Corporate Affairs, Mumbai, seeking conversion of the company into a Private Limited Company. Further, vide order dated 6.3.2024, the Regional Director (WR), Ministry of Corporate Affairs allowed for the alteration of Clause-I of the Memorandum of Association, wherein "Patran Transmission Company Limited". Subsequently, the Ministry of

Corporate Affairs issued a Certificate of Incorporation consequent upon conversion to a private company dated 16.5.2024, duly recording the aforesaid conversion. It has been further submitted by the Petitioner that consequent to the change in name of the transmission licensee, i.e., the Petitioner, there has been no change in the composition or structure of the company. The order dated 6.3.2024, along with the Certificate of Incorporation dated 16.5.2024, has been placed on record under affidavit. The Petitioner has further undertaken/agreed to comply with any and all additional requirements or obligations that may be legally imposed upon them.

4. The Petition is admitted by circulation.

We have considered the submission of the Petitioner and perused documents 5. on record. The Petitioner is an inter-State transmission licensee and the Commission after considering the application of the Petitioner in the light of the provisions of the Act and the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as "the Transmission Licence Regulations") granted two inter-State transmission licences under Section 14 of the Act (as stated supra) vide order dated 14.7.2014 in Petition No. 321/TL/2013 and order dated 13.6.2023 in Petition No. 103/TL/2023. It has now been brought to the notice of the Commission that the Petitioner Company, Patran Transmission Company Limited, made an application dated 8.11.2023 before the Regional Director (WR), MoCA, Mumbai under Section 14(1) of the Companies Act, 2013 read with Rule 41 of the Incorporation Rules for the conversion of the Petitioner Company into a Private Company along with the Special Resolution passed on 18.9.2023 confirming the alteration to the Name Clause in the Memorandum of Association (MoA). Accordingly, the Regional Director (Western Region), MoCA, thereafter, vide order dated 6.3.2024, approved the alteration of Clause-I of the MoA whereby, "Patran Transmission Company Limited" was substituted with "Patran Transmission Company Private Limited". Consequently, a Certificate of Incorporation upon conversion to a private company was issued by the Ministry of Corporate Affairs on 16.5.2024, certifying the change of the name of the said company as 'Patran Transmission Company Private Limited'.

6. Thus, consequent upon the conversion of the Petitioner Company into a Private Company and the corresponding change in its name to Patran Transmission Company Private Limited as certified by Certificate of Incorporation issued upon such conversion, we allow the present Petition and direct that the name of the licensee be changed from "Patran Transmission Company Limited" to "Patran Transmission Company Private Limited" in the Commission's records. Needless to add that such conversion of the Petitioner Company into a Private Limited Company shall not affect its rights, obligations, duties, and liabilities arising out of the TSA or the various Regulations framed by the Commission under the Act and the Petitioner shall ensure the compliance with any/all the requirements or obligations imposed upon it in accordance with law.

7. A copy of this order shall be sent to the Central Government in the Ministry of Power, Central Electricity Authority, and Central Transmission Utility of India Ltd. (CTUIL) in terms of sub-section (7) of Section 15 of the Act for their information and record.

8. We direct that the necessary endorsement be made on the licences issued to the Petitioner with regard to the change of name of the licensee. Except for the name, there shall not be any change in the terms and conditions of the licence. 9. Accordingly, Petition No. 518/RC/2024 is disposed of in terms of the above.

Sd/-	sd/-	sd/-	sd/-
(Ravinder Singh Dhillon)	(Harish Dudani)	(Ramesh Babu V.)	(Jishnu Barua)
Member	Member	Member	Chairperson